

(b) the number of disputes that have been arbitrated upon out of 12 disputes referred for arbitration during 1971 ; and

(c) the names of industrial establishments in case of which 120 'failure of conciliation' reports were received during 1971 ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) out of 56 disputes referred for adjudication during 1971, awards have been given in 24 cases.

(b) Nine

(c) A statement is laid on the Table of the House [*Placed in Library. See No. LT—3350/72*].

Cases of Failure of Conciliation Proceedings

1698. SHRI T. S. LAKSHMANAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the action taken by Government on receiving information that out of 1055 cases where conciliation proceedings were held, 509 cases ended in failure ; and

(b) how many of these 509 cases related to Government and Public Sector Undertakings ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Out of the 509 cases, 333 have been referred for adjudication. In 161 cases adjudication has been declined and 15 cases are pending.

(b) Ninety five cases related to the public sector.

Communication from Prime Minister of Sri Lanka regarding Keeping Indian Ocean free from Big Powers' Rivalry

1699. SHRI SAMAR GUJIA :
SHRI P. GANGADEB :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have received a communication from Sri Lanka Prime

Minister regarding her talk with the Chinese Government spokesmen in Peking in relation to the move for keeping Indian ocean free from big powers' rivalry ; and

(b) if so, the nature of such communication received from the Sri Lanka Government source and the reaction of the Indian Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) No, Sir.

(b) Does not arise.

Holding of Mining Trade Convention by Federation of Indian Mineral Industries

1700. SHRI C. T. DHANDAPANI : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the Federation of Indian Mineral Industries are holding Mining Trade Convention to assess the problem faced by the Mining Industry and to suggest a scientific approach to the exploitation of mineral resources ;

(b) whether the President of Federation has stated that recent State laws and some policy decisions of the Union Government had created uncertainty in the mining industry ; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) to (c). The Federation of Indian Mineral Industries had intimated the Government some time ago about their proposal to hold a Mining Trade Convention. The views of the Government on this proposal have not yet been intimated to them.

N.A.P.B. on Arbitration

1701. SHRI V. MAYAVAN :
DR. H. P. SHARMA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether National Arbitration Promotion Board had agreed that arbitration as

a means of resolving industrial disputes should be accepted as the step next to the failure of negotiations and conciliation efforts ;

(b) if so, the other decisions taken at its fifth meeting ; and

(c) whether they have suggested to bear arbitration costs ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes, Sir.

(b) The other important decisions of the Board were (i) preparation of an aide-memoire of guidelines for arbitrators, (ii) training of a cadre of qualified arbitrators, and (iii) fixation of fees of arbitrators etc. The Board also released a panel of 324 arbitrators of utilisation of their services by the parties. Details of the above decisions have been included in the proceedings of the deliberations of the Board, copies of which have been supplied to the Parliament's Library.

(c) Yes, Sir. Both the employers and workers representatives requested the Government to bear the arbitration costs so that parties could be encouraged to take greater recourse to voluntary arbitration. The representatives of the State Governments on the Board, however, found it difficult to support this proposal unless the matter had been thoroughly examined by the State Governments in all its aspects. It was then decided that the matter would be examined in detail by the Central Government and a paper on the subject placed before the Board.

Export of Iron Ore

1702. SHRI B. S. BHAURA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether plans for creating additional capacity for exporting 25 million tonnes of iron ore by 1973-74 have been finalised ; and

(b) if so, the main features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) Yes, Sir. According to the assessment made in the

Fourth Plan Mid-Term Appraisal, the export of iron ore by 1973-74 would be 25 million tonnes.

(b) The exports would be principally from the major ports of Haldia Paradeep, Visakhapatnam, Madras and Marmugao.

Import of Steel for Bokaro Steel Plant

1703. SHRI R. S. BHAURA :
SHRI MUKHTIAR SINGH
MALIK :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether Government have decided to import immediately, 20,000 tonnes of steel section from Japan and refractories from Russia and Poland as a measure to speed up the work at Bokaro ;

(b) if so, the reasons therefor and the value of the proposed import . and

(c) the other measures taken to speed up the work at Bokaro ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : (a) and (b). There has been no such recent decision. Government had permitted in the past the import of about 13,000 tonnes of structural steel from Japan at a cost of approximately Rs. 15 crores. This import was allowed in view of the limited indigenous availability. Like-wise import of about 43,700 tonnes of refractories at a cost of approximately Rs. 5 crores from USSR and Poland has been permitted in the past. Import of these refractories were allowed because they were either not being manufactured in the country or indigenous suppliers on whom orders have been placed by Bokaro Steel Ltd, had seriously defaulted in supplies, endangering the completion of the Project.

(c) An elaborate and competent organisation is already functioning at Bokaro for keeping a close watch on the progress of supplies from indigenous sources as also by imports. Assistance is provided at Government level for speedy procurement of materials wherever necessary. A system of network analysis and project control for effective